

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

DA 1446/95.

Dt. of Order: 29-11-95.

J.Rama Lingaiah

...Applicant

Vs.

1. The Divisional Engineer Cable Construction, Taramandai Compound, Secretariat Road, Hyd.
2. The Deputy General Manager (Cables), Suryalok Complex, Gunfoundry, Hyderabad.
3. The Chief General Manager, A.P.Telcom Door Snachar Bhavan, Nampally Station Road, Hyderabad.
4. The Assistant Engineer, (Cable Construction), II Saifabad, Hyderabad.
5. The General Manager, Hyderabad, Telecom District, Hyderabad.

...Respondents

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Counsel for the Applicant : Shri K.Venkateshwar Rao

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

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CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI A.B.GIRTHI : MEMBER (A)

(Order passed by Hon'ble Shri A.B.Gorthi,
Member (A))

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Judgement

(As per Hon. Mr. A.B. Gorthi, Member (Admin.))

Heard Sri K. Venkateswara Rao, learned counsel for the applicant and Sri N.R. Devaraj, learned counsel for the respondents.

2. The prayer of the applicant is for a direction to the respondents to reengage him as Casual Mazdoor and to consider his case for grant of temporary status and regularisation.

3. The applicant states that he was initially engaged as Casual Mazdoor from 1-10-1982 and that he worked continuously till 31-8-83. He was reengaged on 1-1-1987 and he worked continuously till 31-1-1988. Thereafter he was not given any work. Learned counsel for the applicant, keeping in view the fact that the applicant had worked for some time in the past under the respondents, his case should be considered for reengagement.

4. Learned Standing counsel for the respondents states that the facts averred in the OA by the applicant were verified and they were found to be correct, the respondents would consider his case for reengagement.

5. In view of the above, this OA is allowed at the admission stage itself after hearing the learned counsel for both the parties with the following direction to the respondents:

- i) The respondents shall reengage the applicant as and when there is work in preference to the freshers;
- ii) The applicant will ~~not~~ be entitled to seek condonation of break in service for the period of his disengagement till his reengagement in pursuance of this order; and

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iii) After reengagement the case of the applicant will be considered for grant of temporary status in accordance with the extant scheme.

6. The OA is ordered accordingly. No costs. //

Member
(A.B. Gorathi)

Member (Admn.)

Member
(V. Neeladri Rao)

Vice Chairman

Dated : Nov. 29, 95
Dictated in Open Court

Parbhu
Deputy Registrar (J) CC

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To

1. The Divisional Engineer Cable Construction, Taramandal Compound, Secretariat, Road, Hyderabad.
2. The Deputy General Manager (Cables) Suryalok Complex, Gunfoundry, Hyderabad.
3. The Chief General Manager, A.P. Telecom Doorsanchaf Bhavan, Nampally Station Road, Hyderabad.
4. The Assistant Engineer, (Cable Construction), II Saifabad, Hyderabad.
5. The General Manager, Hyderabad, Telecom Dist. Hyderabad.
6. One copy to Mr. K. Venkateswar Rao, Advocate, CAT. Hyd.
7. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
8. One spare copy.
9. One copy to Library, CAT. Hyd.

pvm

Parbhu
1/12/95

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELAKANTHAN
VICE CHIEF JUSTICE

AND
A B Govthi
THE HON'BLE MR. R. RANGARAJAN : M(A)

DATED: 29-11-1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 1166/95

T.A.No. (W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

No Space Copy

Central Administrative Tribunal
DESPATCH
11 DEC 1995 N.Y.
HYDERABAD BENCH.